

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-1091(ND)18

**COARM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2019**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. vivid IT  
Solutions Pvt. LTd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present:** Mr. Akshat Bajpai, Mr. Vidhan Vyas, Ms. Rani Jain  
(Director), Advocates for the Respondent.

**ORDER**

It appears that the Bench Officer has not forwarded the intimation to IBBI as yet. Steps be taken immediately. Renotify this case on 30<sup>th</sup> January, 2019. Pending formal approval, the erstwhile IRP shall hand over all documents collected to the new incumbent.

**(V.K. Subburaj)  
Member (T)**

**(Ina Malhotra)  
Member (J)**